

Dated: 18-6-2001 (17)

Applicant by Shm S.P. Saxena.
Respondents by Shm S.S. Karbena
for Shm P.M. Pradhan.

At the request of Counsel for
the applicant adjourned to 20-6-2001.

(Gorindak S. Tampi)
M(A)

(S.L. Jain)
M(J)

04

(15)

Per Tribunal

Date: 28-6-2001

Applicant in Person/by Shm K.R. Gecwe
Advocate/Respondent by Shm S.S. Karbena

Council.....Time out

The matter adjourned to 31-7-2001

ForF.H.....

Dy. Registrar

Per Tribunal

Date: 31/7

Applicant in Person/by Both

Advocate/Respondent by Both

Council.....Time out

The matter adjourned to 2/8/2001

ForF.H.....

Dy. Registrar

(20)

Per Tribunal

Date: 02/08/01

Applicant in Person/by Both present

Advocate/Respondent by Both present

Council.....

The matter adjourned to 07/09/01

ForF.H.....

Dy. Registrar

12) 7.9.2001

Applicant by Shri S.P.
Saxena. Respondents by
Shri S.S. Karkera for
Shri P.M. Pradhan.

Ld. counsel on both
sides heard. Admittedly,
the position that existed
earlier at the time of
filing of the O.A. no longer
exists and, therefore, the O.A.
has become infructuous.

The O.A. is, therefore,
disposed of as infructuous
with no order as to costs.

Kuldeep Singh
(Kuldeep Singh)
M.A.

B.N. Bahadur
(B.N. Bahadur)
M.A.

OS

Judgment
Order/Interlocutory
to Applicant(s)
on 19/9/2001
05/10/2001